

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 609 — of 2026/RG/LP

Dated: 09 .04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Aiyan Shafqat Mir**  
**S/O Shafqat Hussain Mir**  
**R/O Budhli Tehsil Chilly Pingal, District Doda**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-63-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12281-88 /RG/LP

Dated: 02 .04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aiyan Shafqat Mir**, Advocate  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 610 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Akhlaq Chowdhary**  
**S/O Kala Khan**  
**R/O Kalal Kass near Govt. Higher Secondary School, Tehsil & District**  
**Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-64-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12289-305 RG/LP Dated: 02.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akhlaq Chowdhary**, Advocate  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 611 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Anuttam Kalsotra**  
**S/O Sundeep Kalsotra**  
**R/O Sec-7 Ext. Channi Himmat Tehsil Jammu South, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-65-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba Hussain*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12306-13 /RG/LP Dated: 02.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anuttam Kalsotra, Advocate**  
.....for information and necessary action.

*Mujtaba Hussain*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 612 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Archana Sharma**  
**D/O Bal Krishan Sharma**  
**R/O House No. 120, Raipur Satwari, Tehsil Miran Sahib, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-66-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12304-21 /RG/LP Dated: 02.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Archana Sharma**, Advocate  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 613 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Atiq Ali Khan**  
S/O Mohammed Qasim Khan  
R/O Bhera House No.13, Ward No.1, Tehsil Mendhar, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-67-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12322-30/RG/LP Dated: 02.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Atiq Ali Khan, Advocate**  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 614 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Avirel Gandotra**  
S/O Anil Gandotra  
R/O House No. 258, Friend Sector Subash Nagar Rehari, Tehsil & District  
Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-68-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12331-38/RG/LP Dated: 02.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Avirel Gandotra, Advocate**  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 615 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Charandeep Kour**  
**D/O Sohan Singh**  
**R/O Simbal Camp Ward No .1, Tehsil R.S Pura, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-69-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12339-46/RG/LP Dated: 02.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Charandeep Kour**, Advocate  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 616 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Gagan Deep Singh Dutt**  
S/O Sher Singh  
R/O Ward No .14, Hatli Morh, Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-70-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12347-54/RG/LP Dated: 02.04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Kathua**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gagan Deep Singh Dutt**, Advocate  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 617 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Isha Jamwal**  
**D/O Ravinder Singh**  
**R/O H.No.1A, Suram Ghar Barnai, Tehsil & District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-71-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12355-62 RG/LP Dated: 02.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Isha Jamwal**, Advocate  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 618 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Kuldeep Raj**  
**S/O Sh Bodh Ram**  
**R/O Bandrai Tehsil Sunderbani District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-72-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12363-70/RG/LP Dated: 02.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Rajouri**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kuldeep Raj**, Advocate  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 619 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Lakshmi Sharma**  
**D/O Inderjeet Sharma**  
**R/O Panya (Dager), Dagir, Tehsil Kharah Balli District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-73-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12371-78 /RG/LP Dated: 02.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Lakshmi Sharma, Advocate**  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 620 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Mukesh Kumar**  
**S/O Tillo Ram**  
**R/O Patti P/O Rahya Tehsil Bari Brahmana District Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-74-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12379-86/RG/LP Dated: 02.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mukesh Kumar, Advocate**  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 621 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Nasir Iqbal Parae**  
**S/O Mohd Shafi Parae**  
**R/O Shapen Tehsil Bhaderwah District Doda**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-75-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12387-94 /RG/LP Dated: 02.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nasir Iqbal Parae**, Advocate  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 622 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Palvi Sharma**  
**D/O Vijay Kumar**  
**R/O Pathan Mohra P/O Dassal Tehsil & District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-76-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12395-402/RG/LP Dated: 02.04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Rajouri**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Palvi Sharma**, Advocate  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 623 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Pankaj Sambyal**  
**S/O Balkar Singh Sambyal**  
**R/O Dhalote P.O Taloor Tehsil & District Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-77-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12403-10 /RG/LP Dated: 02.04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pankaj Sambyal**, Advocate  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 624 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Prekshi Anand**

**D/O Mohinder Pal Anand**

**R/O H.No. 107, Ward No. 03, Gurgi Dhaki Mohalla Tehsil Akhnoor, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-78-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12411-18 /RG/LP Dated: 02.04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Jammu.**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Prekshi Anand**, Advocate  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 625 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Priyanka Sangral**

**D/O Rakesh Kumar**

**R/O House No. 52 A, Friends Colony, Trikuta Nagar, Tehsil Bahu, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-79-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12419-26 /RG/LP Dated: 02.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priyanka Sangral**, Advocate  
.....for information and necessary action.

*Mujtaba*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 626 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Rachit Sharma**  
S/O Rajesh Sharma  
R/O Ward No.2, Opp. District Courts Kathua, Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-80-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 01/04/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12427-34/RG/LP Dated: 02.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rachit Sharma**, Advocate  
.....for information and necessary action.

*Mujtaba* 01/04/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 627 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Rakesh Kumar**

**S/O Tara Chand**

**R/O Ward No.1, Rakh Dhok (Jourian) Tehsil Jourian District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-81-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12435-42 /RG/LP Dated: 02.04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Jammu**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rakesh Kumar**, Advocate  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 628 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Reena Sharma**  
**D/O Om Parkash**  
**R/O Dayalah, Sialsui Tehsil Kalakote, District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-82-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12443-50/RG/LP Dated: 02.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Reena Sharma, Advocate**  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 629 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Rudrakshi Balotra**

**D/O Sanjay Sharma**

**R/O Ward No.06, Near Slathia Chowk Tehsil & District Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-83-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba Hussain*  
(Syed Mujtaba Hussain)

Registrar Administration

No: 12451-58/RG/LP Dated: 02.04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Udhampur**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rudrakshi Balotra**, Advocate  
.....for information and necessary action.

*Mujtaba Hussain*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 630 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Sameer Mirza**  
S/O Mohd Naveed  
R/O Ujhan, Tehsil Darhal, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-84-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12459-66 RG/LP Dated: 02.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sameer Mirza**, Advocate  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 631 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Samridhi Singh Kamra**  
**D/O Manmohan Singh Kamra**  
**R/O 287/288, Bakshi Nagar, Tehsil & District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-85-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12467-74/RG/LP Dated: 02.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Samridhi Singh Kamra, Advocate**  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 632 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Sangeeta Sharma**  
**D/O Sewa Ram Sharma**  
**R/O Neha Ghar Kachi Chawni Tehsil & District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-86-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12475-82/RG/LP Dated: 02.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sangeeta Sharma**, Advocate  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 633 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Sarfraz Ahmed**  
**S/O Khadam Hussain**  
**R/O Rathal Tehsil & District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-87-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 1248390/RG/LP Dated: 02.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sarfraz Ahmed**, Advocate  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 634 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Shahid Pathan**  
**S/O Mohd Saleem Khan**  
**R/O Topa, Tehsil Mankote, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-88-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12491-98/RG/LP Dated: 02.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Pathan**, Advocate  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 635 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Shaista Farooq**  
**D/O Farooq Ahmad**  
**R/O Sekidaffar Safakadal, Tehsil Eid Gah, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-89-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12505-12 /RG/LP Dated: 02.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shaista Farooq, Advocate**  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 636 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Shweta Bhat**

**D/O Sanjay Bhat**

**R/O House No.41, Sector No.9, Nanak Nagar, Tehsil Bahu, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-90-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)

Registrar Administration

No: 12513-20 of 2026/RG/LP Dated: 02.04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Jammu**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shweta Bhat**, Advocate  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 637 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Sohail Anjum**  
**S/O Mohd Rafiq**  
**R/O Fatehpur Tehsil & District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-91-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12521-28 /RG/LP Dated: 02.04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sohail Anjum**, Advocate  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 638 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Sudarshan Singh**  
S/O Ved Raj  
R/O Village Birshalla, Tehsil & District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-92-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12529-36 /RG/LP Dated: 02.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Doda**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sudarshan Singh**, Advocate  
.....for information and necessary action

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 639 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Shagun Kapoor**  
D/O Yougal Kishore Kapoor  
R/O House No. 238, Sector 2, Upper Roop Nagar, Tehsil Jammu North,  
District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-93-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12537-44 /RG/LP Dated: 02 .04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shagun Kapoor, Advocate**  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 640 of 2026/RG/LP

Dated: 02.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Surindera Raina**  
**D/O Sh. Bharat Bushan Raina**  
**R/O Maratgam, Tehsil Handwara, District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-94-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12545-52 /RG/LP Dated: 02.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Surindera Raina**, Advocate  
.....for information and necessary action.

*Mujtaba 01/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 677 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Aaqib Maqbool**  
**S/O Mohmad Maqbool Wagay**  
**R/O Waripora Pahlipora Safapora Tehsil Lar, District Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-95-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13203-10/RG/LP Dated: 06.04.2026 *JS*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Maqbool, Advocate**  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration  
*JS*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 678 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Aareena Manzoor**  
**D/O Manzoor Ahmad Magray**  
**R/O Leth pora Tehsil Pampore District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-96-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13211-18 /RG/LP Dated: 06.04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aareena Manzoor, Advocate**  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 679 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Asmat Nabi**  
**D/O Ghulam Nabi Gojree**  
**R/O Jalal Sahib Tehsil & District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-97-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba 04/04/26*  
**(Syed Mujtaba Hussain)**  
**Registrar Administration**

No: 13219-26 /RG/LP Dated: 06.04.2026 *Jan*

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asmat Nabi, Advocate**  
.....for information and necessary action.

*Mujtaba 04/04/26*  
**Registrar Administration**  
*Jan*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 680 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Aqilla Bano**  
**D/O Mohammad Ibrahim**  
**R/O Sharchey, Chulichan Tehsil & District Kargil**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-98-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba Hussain*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13227-34 /RG/LP Dated: 06 .04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Kargil**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kargil**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aqilla Bano**, Advocate  
.....for information and necessary action.

*Mujtaba Hussain*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 681 of 2026/RG/LP

Dated: 06 .04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Ahra Mehraj**  
**D/O Mehraj U Din**  
**R/O Khanawari Zaldagar Tehsil & District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-99-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13235-42 /RG/LP Dated: 06 .04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ahra Mehraj**, Advocate  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 682 of 2026/RG/LP

Dated: 06 .04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Asgar Ali Dar**

**S/O Ghulam Mohammad Dar**

**R/O Rakhshalina Taingan, Near Imam Bargah, Tehsil B.K Pora, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-100-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13243-50 /RG/LP Dated: 06 .04.2026 *Pa*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asgar Ali Dar, Advocate**  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration  
*Pa*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 683 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Arjumand Anjum**  
**D/O Late Abdul Rehman Parray**  
**R/O Andergam Parray Mohalla Tehsil Pattan, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-101-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 04/04/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13251-58 /RG/LP Dated: 06 .04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arjumand Anjum**, Advocate  
.....for information and necessary action.

*Mujtaba* 04/04/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 684 — of 2026/RG/LP

Dated: 06 .04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Arif Zahoor Lone**  
**S/O Zahoor Ahmad Lone**  
**R/O Hardu Panzin Tehsil Kangan, District Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-102-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13259-66 /RG/LP Dated: 06 .04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arif Zahoor Lone, Advocate**  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 685- of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Asrar Fayaz Malik**  
**S/O Fayaz Ahmed Malik**  
**R/O Arampora, Sonerwani, Tehsil & District Bandipora**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-103-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 04/04/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13287-74 /RG/LP Dated: 06.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asrar Fayaz Malik, Advocate**  
.....for information and necessary action.

*Mujtaba* 04/04/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 686- of 2026/RG/LP

Dated: 06 .04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Bhat Sumina Gul**

**D/O Ghulam Mohammad Bhat**

**R/O Teli Mohalla Punzwam Dowlat Pora Tehsil Villagam District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-104-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13275-82 /RG/LP Dated: 06 .04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bhat Sumina Gul, Advocate**  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 687 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Basirah Hassan Itoo**  
**D/O Ghulam Hassan Itoo**  
**R/O Ujroo Tehsil Dooru, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-105-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13283-90 /RG/LP Dated: 06.04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Basirah Hassan Itoo, Advocate  
.....for information and necessary action.

*Mujtaba*  
*04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 688 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Fayka Ishaq**  
**D/O Mohd Ishaq Wani**  
**R/O Gund Adalkoot, Tehsil Banihal, District Ramban**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-106-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13291-98 RG/LP Dated: 06.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Fayka Ishaq, Advocate  
.....for information and necessary action.

*Mujtaba*  
*04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 689 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Farooq Ahmad Bhat**  
**S/O Abdul Gaffar Bhat**  
**R/O Kanispora Tehsil & District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-107-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13299-306 /RG/LP Dated: 06.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Farooq Ahmad Bhat**, Advocate  
.....for information and necessary action.

*Mujtaba*  
*04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 690 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Farha Ashraf**  
**D/O Mohd Ashraf**  
**R/O Bedar, Balnai, Tehsil Mandi District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-108-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13307-14 /RG/LP Dated: 06 .04.2026 *Pam*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farha Ashraf**, Advocate  
.....for information and necessary action.

*Mujtaba*  
*04/04/26*  
Registrar Administration  
*Pam*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 691 - of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Faakirah Irfan**  
**D/O Irfan Rashid**  
**R/O Baba Mohalla Nageen Hazratbal, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-109-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13315-22 /RG/LP Dated: 06.04.2026 *Sp*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Faakirah Irfan, Advocate**  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration  
*Sp*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 692- of 2026/RG/LP

Dated: 06 .04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Huzaif Zahoor**

**S/O Zahoor Ahmad Bhat**

**R/O Chanda Pura, Gadood Bagh Haba Kadal, Tehsil South, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-110-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13323-30 /RG/LP Dated: 06 .04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Huzaif Zahoor, Advocate**  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 693- of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Hilal Ahmad Lone**  
S/O Mohd Sikander Lone  
R/O Furkan Mohalla Hirri Bala, Tehsil Trehgam, District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-111-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13331/38 of 2026/RG/LP Dated: 06.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hilal Ahmad Lone, Advocate**  
.....for information and necessary action.

*Mujtaba*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 694 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Hiefa Mushtaq**  
**D/O Mushtaq Mohammad**  
**R/O Zerobridge Rajbagh Tehsil & District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-112-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13339-46 /RG/LP Dated: 06 .04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hiefa Mushtaq, Advocate**  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 695- of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Humaira Hamid**  
**D/O Abdul Hamid Bhat**  
**R/O Bhat Mohalla Dardpora Khaitangan Tehsil & District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-113-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13347-54 /RG/LP Dated: 06 .04.2026 *PJm*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Humaira Hamid**, Advocate  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration  
*PJm*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 696 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Irtika Hassan**

**D/O Gh. Hassan Allai**

**R/O Naina Gund Baba Khalil H.No.83 Tehsil Bijebhara District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-114-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13355-62 /RG/LP Dated: 06 .04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Irtika Hassan, Advocate**  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 697 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Iqra Rashid Bhat**  
**D/O Abdul Rashid Bhat**  
**R/O Zainakote Mustafa- Abad HMT, Tehsil & District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-115-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13363-70 /RG/LP Dated: 06 .04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Rashid Bhat, Advocate**  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 698 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Muskaan Shafi**  
**D/O Mohammad Shafi Lone**  
**R/O Shar Shali Khrew Razak Lone Mohalla Tehsil Pampore District**  
**Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-116-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 04/04/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13371-78 /RG/LP Dated: 06.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Muskaan Shafi, Advocate**  
.....for information and necessary action.

*Mujtaba* 04/04/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 699 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Mehak Mushtaq**  
**D/O Mushtaq Ahmad Wani**  
**R/O Buchwara Dalgate Tehsil Khanyar District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-117-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13379-86 /RG/LP Dated: 06 .04.2026 *Rjm*

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehak Mushtaq, Advocate**  
.....for information and necessary actio

*Mujtaba 04/04/26*  
Registrar Administration  
*Rjm*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 700 - of 2026/RG/LP

Dated: 06 .04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Midhat Manzoor**  
**D/O Manzoor Ahmed Parey**  
**R/O Malwah Tehsil Kwarhama District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-118-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13387-94 /RG/LP Dated: 06 .04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Midhat Manzoor, Advocate**  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 701 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Mir Zafar Ul Zaman Kamili**  
**S/O Mir Nayeem Ul Zaman Kamili**  
**R/O Adalat Masjid Hawal Tehsil Eidgah District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-119-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 04/04/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13395-402/RG/LP Dated: 06.04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Zafar Ul Zaman Kamili, Advocate**  
.....for information and necessary action.

*Mujtaba* 04/04/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 702 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Mashooq Ahmad Wani**  
**S/O Mohammad Akbar Wani**  
**R/O Treran Tehsil Tangmarg District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-120-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13403-10 /RG/LP Dated: 06 .04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mashooq Ahmad Wani**, Advocate  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration  
*P. J.*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 703 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Maheena Anayat**  
**D/O Anayatulla Raina**  
**R/O Jagiyar Sheeri Tehsil & District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-121-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13411-18 /RG/LP Dated: 06.04.2026 *JS*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Maheena Anayat, Advocate  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration  
*JS*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 704 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Muneeb Mushtaq**  
**S/O Mushtaq Ahmed Bhat**  
**R/O Summerbugh Lasjan, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-122-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13419-26 /RG/LP Dated: 06 .04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muneeb Mushtaq, Advocate**  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 705 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Mariya Mehraj**  
**D/O Mehraj Ud Din Sheikh**  
**R/O Chana Mohalla Chattabal Tehsil South District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-123-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13427-34/RG/LP Dated: 06.04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Mariya Mehraj, Advocate  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 706 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Maheen Jan**  
**D/O Mehraj Ud Din Sofi**  
**R/O Sofi Mohalla Kadlabal Tehsil Pompura District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-124-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13435-42/RG/LP Dated: 06.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Maheen Jan**, Advocate  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 707 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Nifith Wali**  
**D/O Wali Mohammad Rather**  
**R/O Gundi Saderkote Tehsil Hajin District Bandipora**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-125-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13443-50 /RG/LP Dated: 06.04.2026 *Ra*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nifith Wali, Advocate**  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration  
*Ra*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 708 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Nishrat Hamid**  
**D/O Abdul Hamid Rather**  
**R/O Rather Mohalla Shumlaran Tehsil Wagoora District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-126-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13451-58 /RG/LP Dated: 06 .04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Nishrat Hamid, Advocate  
.....for information and necessary action.

*Mujtaba*  
*04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 709 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Nadeem Gull**  
S/O Gull Mohammad Naik  
R/O Khaloora Malwan Tehsil Pahloo District Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-127-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13459-66 /RG/LP Dated: 06.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nadeem Gull**, Advocate  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 710 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Nargis Altaf**  
**D/O Altaf Hussain**  
**R/O Tilograh Village Tehsil Chilli Pingal District Doda**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-128-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13467-74 /RG/LP Dated: 06 .04.2026 *Pju*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Nargis Altaf, Advocate  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 711 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Ronak**

**D/O Farooq Ahmad Mir**

**R/O Hatiwara, Lethpora Tehsil Pampore, District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-129-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba* 04/04/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13475-82 /RG/LP Dated: 06.04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ronak, Advocate**  
.....for information and necessary action.

*Mujtaba* 04/04/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 712 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Raashid Ahmad Baba**  
**S/O Bashir Ahmad Baba**  
**R/O Yachahama Tehsil Kangan District Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-130-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13483-90 /RG/LP Dated: 06.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raashid Ahmad Baba, Advocate**  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 713 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Rutba Rouf**  
**D/O Ab Rouf Mir**  
**R/O Alamdar Colony Bemina, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-131-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13491-98 /RG/LP Dated: 06.04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rutba Rouf, Advocate**  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 714 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Rameez Raja Ahangar**  
**S/O Abdul Aziz Ahangar**  
**R/O Ahangar Mohalla Palhallan Tehsil Pattan District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-132-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13499-506/RG/LP Dated: 06.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rameez Raja Ahangar, Advocate**  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 715 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Syed Sajid Yousuf Shah**  
**S/O Mohammad Yousuf Shah**  
**R/O Pir Mohallah Tehsil Sogam Lalab District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-133-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13507-14 /RG/LP Dated: 06.04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Sajid Yousuf Shah, Advocate**  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 716 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Suraya Qadir**  
**D/O Gh Qadir Wagay**  
**R/O Ranipora Tehsil & District Kulgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-134-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 04/04/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13515-22/RG/LP Dated: 06.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Suraya Qadir, Advocate**  
.....for information and necessary action.

*Mujtaba* 04/04/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 717 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Shahid Manzoor**

**S/O Manzoor Ahmad Rather**

**R/O Rather Mohalla Chinar Bagh Puhroo Tehsil B K Pora, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-135-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13523-30 /RG/LP Dated: 06.04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Manzoor, Advocate**  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: -664 of 2026/RG/LP

Dated: 04.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Sameena Altaf**  
**D/O Mohammad Altaf Bhat**  
**R/O Summer Bugh Lasjan Tehsil Bagati Kanipora District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-136-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 04/04/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 12970-77 /RG/LP Dated: 04.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sameena Altaf, Advocate**  
.....for information and necessary action.

*Mujtaba* 04/04/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 718 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Sana Sajad**  
**D/O Parvez Sajad**  
**R/O House No.246, Lane 17, Ward 7 Indra Nagar Tehsil Sonwar, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-137-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba Hussain*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13531-38 /RG/LP Dated: 06 .04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sana Sajad, Advocate**  
.....for information and necessary action.

*Mujtaba Hussain*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 719 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Sofi Arizoo Ali**  
**D/O Ali Mohammad Sofi**  
**R/O Patipora Saloora Tehsil & District Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-138-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13539-46 /RG/LP Dated: 06 .04.2026 *JS*

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sofi Arizoo Ali**, Advocate  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration  
*JS*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 720 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Snober Amin**  
**D/O Mohammad Amin Sheikh**  
**R/O Nowshera Tehsil Boniyar Distirct Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-139-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13547-54 /RG/LP Dated: 06 .04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Snober Amin**, Advocate  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 721 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Sarwoqadh Shabir**  
**D/O Shabir Ahmad Hajam**  
**R/O Syed Abad Soiting, Lasjan Tehsil Panthachowk, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-140-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13555-62/RG/LP Dated: 06.04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Sarwoqadh Shabir, Advocate  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 722 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Shafee Hyder**  
**D/O Ghulam Hyder Bhat**  
**R/O Hajipora, Ichgam Tehsil & District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-141-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba* 04/04/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13563-70 /RG/LP Dated: 06 .04.2026 *Rjm*

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shafee Hyder, Advocate**  
.....for information and necessary action.

*Mujtaba* 04/04/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 723 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Saniya Ali**  
**D/O Ali Mohammad Bhat**  
**R/O Muqdam Mohalla Reshipora Tehsil & District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-142-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13571-78 /RG/LP Dated: 06 .04.2026 *PJ*

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saniya Ali**, Advocate  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 724 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Toiba Manzoor**

**D/O Manzoor Ahmad Matoo**

**R/O Nund Reshi colony Bemina Tehsil Central Shalteng District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-143-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13579-86/RG/LP Dated: 06.04.2026 *R/S*

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J& K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Toiba Manzoor, Advocate  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 725 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Tabia Showkat**  
**D/O Showkat Ahmad Qazi**  
**R/O Rajpora District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-144-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13587-94 /RG/LP Dated: 06 .04.2026 *Phs*

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabia Showkat**, Advocate  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 726 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Ulfat Rahman**  
**D/O Abdul Rahman**  
**R/O Zalooria Zaingeer Bunapora Tehsil Sopore District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-145-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba Hussain*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13595-602 /RG/LP Dated: 06 .04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ulfat Rahman, Advocate**  
.....for information and necessary action.

*Mujtaba Hussain*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 727 of 2026/RG/LP

Dated: 06 .04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Umar Mohi U Din**  
**S/O Gulam Mohi U NDin**  
**R/O Banpora (Manzgam) Tehsil Tarathpora District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-146-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13603-10 /RG/LP Dated: 06 .04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Mohi U Din**, Advocate  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 720 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Uzma Rashid**  
**D/O Abdul Rashid Lone**  
**R/O Chraligund Tehsil Dangi wacha District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-147-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13611-18 /RG/LP Dated: 06 .04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Uzma Rashid**, Advocate  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 729 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Ms. Wasiya Jan**  
**D/O Mohammad Ayoub**  
**R/O Rather Mohalla Kursoo Padshahi Bagh Tehsil South District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-148-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13619-26 /RG/LP Dated: 06 .04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Wasiya Jan, Advocate  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 730 of 2026/RG/LP

Dated: 06.04.2026

It is hereby notified that vide High Court Order Dated 31.03.2026

**Mr. Zubair Ahmad Chopan**  
**S/O Shabir Ahmad Chopan**  
**R/O Hyhama Batpora Chopan Mohalla Tehsil & District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-149-2026 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 04/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 13627-34 /RG/LP Dated: 06.04.2026 *He*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zubair Ahmad Chopan, Advocate**  
.....for information and necessary action.

*Mujtaba 04/04/26*  
Registrar Administration  
*He*